

**PROCESSING STATUS OF DRAFT SCHEME as on March 19, 2021**

**I. Comments/NOC/Complaints report awaited from stock exchanges**

Sl No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	21-Sep-20		Complaints report and NOC awaited from exchange
2	Scheme of Arrangement between Modern Denim Ltd and Modern Insulators Ltd and their respective shareholders and creditors	12-Nov-20			NOC awaited from exchange
3	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20			Complaints report and NOC awaited from exchange
4	Scheme of Reduction of Share Capital of Max India Ltd	07-Dec-20	04-Jan-21		Complaints report and NOC awaited from exchange
5	Draft Scheme of Amalgamation - CreditAccess Grameen Limited	12-Dec-20	15-Mar-21		Complaints report and NOC awaited from exchange
6	Scheme of amalgamation between Triputi Infrastructure Private Limited and Milkfood Limited	04-Jan-21	02-Feb-21	11-Feb-21	Complaints report and other clarifications awaited from exchange
7	Composite scheme of arrangement between SPV Global Trading Limited and RML Metal Insutries Limited and Rashtriya Metal Industries Limited and their resepective shareholders and Creditors	20-Jan-21	12-Feb-21		NOC awaited from exchange

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8	Scheme of Reduction of Share Capital of Hindustan Bio-Sciences Limited	27-Jan-21	27-Jan-21		NOC awaited from exchange
9	Danlaw Technologies India Limited & Danlaw Electronics Assembly Limited	04-Feb-21	12-Mar-21	18-Mar-21	Clarifications sought from exchange(s)
10	Scheme of Arrangement between Kalpana Industries (India)Ltd and Ddev Plastiks Industries Ltd	12-Feb-21	03-Mar-21		NOC awaited from exchange
11	Scheme of Amalgamation of Fund-Flow Invstment & Trading Company Limited and Jyotsana Investment Company Limited and Kallol Investment Limited and Subarna Plantation & Trading Company Limited	16-Feb-21	18-Feb-21		NOC awaited from CSE. Comments sought from exchange(s)
12	ESAAR (India) Ltd	16-Feb-21	04-Mar-21		NOC awaited from exchange
13	Scheme of arrangement between Passionate Investment Management Pvt Ltd , MOPE Investmnt Pvt Ltd, Motilal Oswal Real Estate Investment	24-Feb-21	25-Feb-21		NOC awaited from exchanges
14	Scheme of Amalgamation between EPL Limited and Creative Stylo Packs Private Limited	19-Mar-21	19-Mar-21		NOC awaited from exchange

## II. Under process at SEBI

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20	18-Mar-21	15-Mar-21	Under Process

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
2	Draft scheme of Arrangment between Amrapali Industries Ltd and Amrapali Asset Reconstruction Company Private Ltd	03-Nov-20	05-Mar-21	25-Feb-21	Under Process
3	Scheme of Amalgamation - Indo Count Industries Ltd	20-Nov-20	29-Jan-21	07-Jan-21	Under Process
4	NOC and Scheme documents for Draft Scheme of Amalgamation of Khatu Investment & Trading Company Limited and New Look Investment (Bengal) Limited with Tower Investment & Trading Company Limited	10-Feb-21	09-Mar-21		Under Process
5	Scheme of Reduction of share capital of IDBI Bank Ltd	05-Mar-21	18-Mar-21		Under Process

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in)).